

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 381/MP/2014

Subject : Petition under section 79 (1) (f) of the Electricity Act, 2003 read with Regulations 111 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for adjudication of dispute in regard to matter connected with applicability of Generic Tariff for 5 MW Solar PV project of NTPC Limited at Garacharama in South Andaman district.

Date of hearing : 12.2.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NTPC Limited

Respondent : Electricity Department, Andaman and Nicobar Administration

Parties present : Shri Ramachandran, Advocate, NTPC Ltd.
Ms. Anushree Bardhan, Advocate, NTPC Ltd.
Shri Viney Garg, NTPC Ltd.
Ms. Ruchi Megwani, Advocate for the respondents
Shri Mahesh Kumar Lal, Andaman

Record of Proceedings

Learned counsel for the petitioner requested for two weeks time to file rejoinder to the reply of the respondent.

2. Learned counsel for the respondent prayed for three weeks time to file additional documents in the matter.

3. After hearing the learned counsels for the parties, the Commission directed the petitioner to file rejoinder to reply of respondent by 27.2.2015 with an advance copy to the respondent. The respondent was directed to file additional documents by 5.3.2015 with an advance copy to the petitioner.

4. The Commission directed the petitioner to file the following documents/information by 27.2.2015:

- (a) Copy of inspection report issued by Regional office of CEA;
- (b) Copy of compliance report against the inspection report submitted by the petitioner;
- (c) Copy of approval of the energisation of the 5 MWp SPV plant; and
- (d) Peak load and Radiation data from (a) 30.3.2013 to 30.4.2013 and (b) 30.3.2014 to 30.4.2014.

5. The Commission directed that due date of filing the rejoinders, additional documents and information should be strictly complied with. The rejoinders, additional documents and information filed after due date shall not be considered.

6. The petition shall be listed for hearing on 12.3.2015.

By order of the Commission
SD/-
(T. Rout)
Chief (Law)